

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Auromira Energy Company Pvt Ltd

MAIN PETITION NUMBER : CP/473/IB/2017

(IA/MA) APPLICATION NUMBERS

IA(DIS)/10(CHE)/2024

ORDER

Present: Mr. V.S.Sivakumar, Ld. Counsel for Liquidator.
Mr. R.Venkatakrishnan, Ld. Liquidator in person.

Memo filed by the Applicant / Liquidator vide SR.No.3380 dated 04.07.2024.

Ld. Counsel for the Liquidator submits that in compliance of the directions of this Tribunal vide Orders dated 22.04.2024 and 20.06.2024, SCC meeting was held on 24.06.2024, where it was clarified as under:

“Assigned shares would be held in trust by the stakeholders until Liquidator co-ordinates with the Registrar of Companies for the strike off proceedings.

A letter outlining the sub-optimal status of the subsidiaries was sent to the Registrar of Companies. This letter urged the Registrar to initiate action and commence suo-moto strike off proceedings under Section 248 of the Companies Act, 2013. The letter to the Registrar of Companies is enclosed as Annexure -1.

The Committee determined that assignment of the shares to any stakeholders would merely increase the paperwork and internal compliances with no tangible benefit for any stakeholders. It was resolved in the meeting to seek the direction of the Adjudicating Authority to instruct the Registrar of Companies for strike off the subsidiaries and none of the stakeholders were willing to hold the shares in trust. The minutes of the meeting are enclosed herewith as Annexure-2”

Let a notice be sent to RoC for its response.

Applicant is directed to collect the notice from the Registry and serve on the RoC.

List the Application for hearing on **30.08.2024**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)